

Notice of Attachment of Bank Account**Attachment Proceeding No. 15131 of 2026****Certificate No. 8994 of 2026**

**The Principal Officer /
Chairman & Managing Director / CEO
All the Banks in India.**

1. Whereas a Recovery Certificate No. **8994 of 2026** dated January 01, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 17,41,454/- (Rupees Seventeen Lakh Forty-One Thousand Four Hundred Fifty-Four Only) as detailed below along with interest/costs/charges/expenses etc. against **1. Vaibhav Dhadda (PAN: DFAPD6039C) 2. Alka Dhadda (PAN: BBIPD5396J) 3. Arushi Dhadda (PAN: DFAPD6005J)** ["Defaulter"] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated January 01, 2026 has been issued to **1. Vaibhav Dhadda 2. Alka Dhadda 3. Arushi Dhadda**.

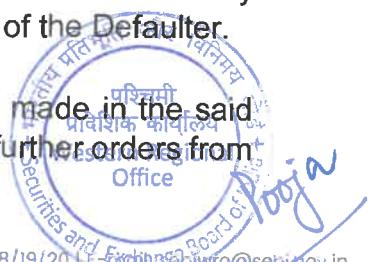
Description of Dues	Amount (in Rupees)
Amount directed to be disgorged by WTM vide Order No. WTM/AB/IVD/ID3/16889/2022-23 dated June 03, 2022 in the matter of Front Running : Various Funds of Fidelity Group.	12,08,649/-
Interest from June 2022 to January 2026 @ 1% p.m.	5,31,805/-
Recovery Cost	1,000/-
Total	17,41,454/-

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

- All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
- All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.

4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s to the extent of the total dues mentioned above until further orders from



परिवर्तनी प्रादेशिक कार्यालय : सेबी भवन, पंचवटी पहली गली, गुलबांग टेकरा रोड, अहमदाबाद - 380006.

Western Regional Office : SEBI Bhavan, Panchvati 1st Lane, Gulbai Tekra Road, Ahmedabad - 380 006. Ph. (079) 27467018/19/20 | E-mail: sebiwro@sebi.gov.in

प्रधान कार्यालय: सेबी भवन, "जी" ब्लॉक, बांद्रा - कुर्ला कॉम्प्लेक्स, मुंबई - 400 049.

Head Office: SEBI Bhavan, "G" Block, Bandra Kurla Complex, Mumbai - 400 051. Ph: 022-26449000/40459000 Web: www.sebi.gov.in

A.P. No. 15131 of 2026

the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.

5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:

- a) Details of all the Accounts including Lockers held by the defaulter with your Bank;
- a) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
- b) Confirmation of Attachment of the said account(s) and lockers; and
- c) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank account/balance with your bank.

- 6. If the defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
- 8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Ahmedabad this 01st Day of January, 2026.



Pooja Dhingra
Recovery Officer

पूजा ढींगरा / Pooja Dhingra
वसूली अधिकारी एवं उपमहाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
अहमदाबाद / Ahmedabad

Copy to:**1. Vaibhav Dhadda**

Address: 9, Uniara Garden M D Road,
Jawahar Nagar Jaipur, Rajasthan 302004

2. Alka Dhadda

Address: 9 Uniara Garden M D Road
Jawahar Nagar Jaipur Rajasthan India
302004

3. Arushi Dhadda

Address : 9 Uniara Garden Moti Dungri
Road Jawahar Nagar Jaipur Rajasthan India
302004

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15132 of 2026

Certificate No. 8994 of 2026

**M/s. National Securities Depository
Ltd.**

4th floor, 'A', Wing, Trade World
Kamala Mills Compound
Senapati Bapat Marg
Lower Parel, Mumbai – 400013

**M/s. Central Depository Services (I)
Ltd.**

P J Towers, 17th floor
Dalal Street
Fort, Mumbai – 400001

**The Principal Officer /Chairman & Managing Director / CEO
All the Mutual Funds in India.**

- Whereas a Recovery Certificate No. **8994 of 2026** dated January 01, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 17,41,454/- (Rupees Seventeen Lakh Forty-One Thousand Four Hundred Fifty-Four Only) as detailed below along with interest/costs/charges/expenses etc. against **1. Vaibhav Dhadda (PAN: DFAPD6039C) 2. Alka Dhadda (PAN: BBIPD5396J) 3. Arushi Dhadda (PAN: DFAPD6005J)**["Defaulter"] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated January 01, 2026 has been issued to **1. Vaibhav Dhadda 2. Alka Dhadda 3. Arushi Dhadda**.

Description of Dues	Amount (in Rupees)
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Interest from June 2022 to January 2026 @ 1% p.m.	5,31,805/-
Recovery Cost	1,000/-
Total	17,41,454/-

- Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.
- It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.



Rojan

पश्चिमी प्रादेशिक कार्यालय : सेबी भवन, पंचवटी पहली गली, गुलबाई टेकरा रोड, अहमदाबाद - 380 006.

Western Regional Office : SEBI Bhavan, Panchvati 1st Lane, Gulbai Tekra Road, Ahmedabad - 380 006. Ph. (079) 27467018/19/20 | E-mail: sebiwro@sebi.gov.in

प्रधान कार्यालय: सेबी भवन, "जी" ब्लॉक, बांद्रा - कुली कॉम्प्लेक्स, मुंबई - 400 049.

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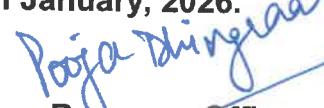
A.P.No. 15132 of 2026

4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - a) Details of all the Accounts/folios held by the Defaulter with you;
 - a) Copy of the Account Statement/s; and
 - b) Confirmation of Attachment of the said accounts/folios

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.

6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Ahmedabad this **01st Day of January, 2026.**



Pooja Dhingraa

Recovery Officer

पूजा ढींगरा / Pooja Dhingraa
वसूली अधिकारी एवं उपमहाप्रबंधक
Recovery Officer & Deputy General Manager
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Securities and Exchange Board of India
आहमदाबाद / Ahmedabad

Copy to:**1. Vaibhav Dhadda**

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2. Alka Dhadda

Address: 9 Uniara Garden M D Road Jawahar
Nagar Jaipur Rajasthan India 302004

3. Arushi Dhadda

Address : 9 Uniara Garden Moti Dungri Road
Jawahar Nagar Jaipur Rajasthan India 302004

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)

Notice of Attachment of Post Office Account
Attachment Proceeding No. 15131 of 2026
Certificate No. 8994 of 2026

**Head Postmaster,
All the Post Offices in India.**

1. Whereas a Recovery Certificate No. **8994 of 2026** dated January 01, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 17,41,454/- (Rupees Seventeen Lakh Forty-One Thousand Four Hundred Fifty-Four Only) as detailed below along with interest/costs/charges/expenses etc. against **1. Vaibhav Dhadda (PAN: DFAPD6039C) 2. Alka Dhadda (PAN: BBIPD5396J) 3. Arushi Dhadda (PAN: DFAPD6005J)**["Defaulter"] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated January 01, 2026 has been issued to **1. Vaibhav Dhadda 2. Alka Dhadda 3. Arushi Dhadda**.

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Interest from June 2022 to January 2026 @ 1% p.m.	5,31,805/-
Recovery Cost	1,000/-
Total	17,41,454/-

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the accounts with held with Post Offices and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

- All account/s by whatever name called of Defaulter, either singly or jointly with any other person/s, held with any of the Post Office under your jurisdiction; and
- All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.

4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s to the extent of the total dues mentioned above until further orders from



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Western Regional Office : SEBI Bhavan, Panchvati 1st Lane, Gulbai Tekra Road, Ahmedabad - 380 006. Ph. (079) 27467018/19/20. E-mail: sebiwro@sebi.gov.in

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A.P. No. 15131 of 2026

the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.

5. You are hereby directed to provide the following immediately to undersigned on services of this Notice:

- a) Details of all the Accounts held by the Defaulter with any Post Office under your jurisdiction;
- a) Copy of the Account Statement/s for the latest one year in respect of all the Accounts;
- b) Confirmation of Attachment of the said account/s and lockers; and
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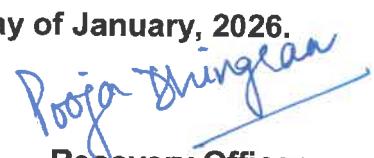
If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/balance with any Post Office under your Jurisdiction.

6. If the defaulter is not having any type of account with any Post Office, under your Jurisdiction, then the same need not be informed to SEBI.

7. You are also directed to immediately attach any new account/s opened by the defaulter with your Post Office under your jurisdiction, post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.

8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Ahmedabad this 01st Day of January, 2026.


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